

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.2869

TO BE ANSWERED ON THE 15TH MARCH, 2016/PHALGUNA 25, 1937 (SAKA)
LAW AND ORDER SITUATION IN COURT PREMISES

2869. SHRI MD. BADARUDDOZA KHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the law and order situation in court premises is deteriorating day by day;

(b) if so, the details thereof;

(c) the total number of persons murdered and injured in court premises during trial during the last one year, State-wise; and

(d) the steps taken by the Government to provide security in court premises?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (d): As per the VII Schedule to the Constitution of India 'Public Order' and 'Police' are State subjects, hence the State Governments are responsible to deal with the incidents of law and order in the court premises. The Central Government assists the State Governments only in serious cases of law and order problems by deploying Central Armed Police Forces as and when the request is received from State Governments.

The details of persons murdered and injured during trial in court premises is not maintained by the Central Government and is only available with the State Police concerned. The State Governments are required to provide necessary security for court premises, which they do, in consultation with the courts concerned.
